

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3517/2006

(From the judgement and order dated 03/05/2006 in CRLC No. 850/2006
of The HIGH COURT OF CHATTISGARH AT BILASPUR)

SATISH JAGGI

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH & ORS.

Respondent(s)

(With office report)

Date: 11/12/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr.Arun Jaitley, Sr.Adv.

Mr. C.D. Singh,Adv.

Mr. Merusagar Samantaray, Adv.

Mr.M.K. Singh, Adv.

For Respondent(s)

For Respondent No.1

Mr.Rajiv Dutta, Sr.Adv.

Mr.Atul Jha, Adv.

Mr. Dharmendra Kumar Sinha,Adv.

For Resp No.2

Mr.A. Sharan, ASG

Mr.Amit Anand Tiwari, Adv.

Mr.P. Parmeshwaran, Adv.

For Resp No.3

Mr.Mukul Rohtagi, Sr.Adv.

Mr.Abhishek M. Singhvi, Sr.Adv.

Mr.Vivek Tankha, Sr.Adv.

Mr.Rahul Sharma, Adv.

Mr.Siddharth Gupta, Adv.

Mr.Rahul Tyagi, Adv.

Ms.Anvita Mehrotra, Adv.

Mr. P.N. Puri,Adv.

Mr. P. Parmeswaran,Adv.

UPON hearing counsel the Court made the following

O R D E R

List the matter in February, 2007.

(Harvinder Singh)

(Madhu Saxena)

AR-cum-PS to Hon'ble Judge

Court Master